

(iii) Two paintings were stolen from the exhibition. The first two incidents according to the organisers, a collective of Indian artists in U.K., were those of teenage vandalism without particular racial overtones. The third is a case of theft. Reports on the incident in newspapers according to organisers tend to be overtly sensational.

(c) The Government has not received any report of attacks on Indians with racist overtones in this period.

(d) The Government does not feel that there is cause to take up this particular issue with the British Government.

Spurious drugs un-earthed

874. SHRI N. K. SHEJWALKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many cases of spurious drugs have been unearthed in Delhi during the last one year;

(b) what type of drugs were found to be spurious and what were found to be substandard;

(c) whether they bore any trade name or patent name; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Madras Branch of UGC

875. SHRI M. M. LAWRENCE: Will the Minister of EDUCATION AND CULTURE be pleased to state reasons why University Grants Commission branch is not being opened in Madras in spite of repeated requests from the Southern States?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): There have been suggestions in the recent past that Zonal Offices of the U.G.C. should be set up in different regions of the

country, including the Southern Region. The present view taken on such proposals is that the problems and perspectives of higher education and institutions of higher learning have to be considered at the national level and that it will neither be desirable nor necessary to deal with them on a regional or sub-regional basis.

12.00 hrs.

QUESTION OF PRIVILEGE

श्री मनीराम बागडी : अध्यक्ष महोदय,

अध्यक्ष महोदय : आप लोग रोज पहले खड़े होते हैं, आज मैं पहले खड़ा होता हूँ ।

DR. SUBRAMANIAM SWAMY (Bombay North East): We welcome this transformation.

MR. SPEAKER: On 4th October, 1982, Shri Mani Ram Bagri had sought to raise a question of privilege regarding reported proposed summoning of Shri Atal Bihari Vajpayee, a Member of this House, before the Rajasthan Vidhan Sabha, in connection with a question of alleged breach of privilege and contempt of the Rajasthan Vidhan Sabha by Shri Vajpayee.

I have not received any communication in this behalf either from Shri Atal Bihari Vajpayee or from the Rajasthan Vidhan Sabha. The House may, however, like to know that a similar case had arisen in 1962 in the Gujarat Legislative Assembly relating to an article in a paper alleging that money had been passed to get a particular candidate elected at the election to the Council of State. The matter was referred to the Privileges Committee of Gujarat Assembly which thoroughly examined the subject and gave a **learned** Report in which they had inter alia stated that "a Member while voting at such election is acting in the capacity of a voter of the electoral college and not in the capacity of a Member of the House... that the allegations of bribery and corruption made in the said news-item against the... Members do not concern the character or conduct of the Members in that capacity and do not cast reflections upon the Members of the House for, or relating to, their service therein and, therefore, there is no breach of privilege of the House". The Report of the Privileges

Committee was adopted by the Gujarat Legislative Assembly.

As hon. Members know, it is a well established convention that, if a *prima facie* case of breach of privilege or contempt of the House is made out against a Member who belongs to another House, the matter is reported to the Presiding Officer of that House for taking such action as he considers necessary. In fact, in pursuance of the decision taken at the Presiding Officers' Conference, the Rajasthan Vidhan Sabha had, as early as December, 1958, passed a Resolution to this effect that, if any Member of a House of any other Legislature in India or the Indian Parliament was involved in any case of alleged contempt or of a breach of privilege of the Assmby, the Speaker would refer the matter to the Presiding Officer of the House to which the Member belonged.

I have no doubt that all concerned would take the relevant facts into account while dealing with this sensitive and important issue.

SOME HON. MEMBERS rose—

MR. SPEAKER: One by one. Mr. Bagri.

श्री मनोराम बागड़ी (हिसार) : अध्यक्ष महोदय, मैंने एक काम रोक प्रस्ताव दिया था, बरेली के अन्दर....

अध्यक्ष महोदय : मैंने इत्तिला तो आपको भिजवाई है, अगर नहीं भी इत्तिला पहुंची हो तो....

(व्यवधान)

श्री मनोराम बागड़ी : मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : मैं आपको जवाब दे रहा हूँ, यह एडजोर्नमेंट मोशन का मसला नहीं है, जैसा मैंने देखा है, कालिंग अटैशन मोशन मेरे पास आया है,

Let me ascertain the facts and if there are any grounds for that, I will consider.

श्री रामावतार शास्त्री (पटना) : कई जगह ऐसा हुआ है ।

श्री मनोराम बागड़ी : मेरा प्वाइन्ट आफ आर्डर सुन लीजिये । उसके अग्र आप जैसी अनुमति दें । मैं चाहता हूँ कि सुनने के बाद,

अध्यक्ष महोदय : मैंने सुन लिया आपका प्वाइन्ट आफ आर्डर

According to that, I have not allowed the Adjournment Motion.

श्री मनोराम बागड़ी : दोबारा री-कंसीडर करें ।

अध्यक्ष महोदय : मैंने आपको बताया कि अगर कुछ जरूरी हुआ तो कालिंग अटैशन मेरे पास कंसीडरेशन में रखा है ।

श्री मनोराम बागड़ी : आप एडजोर्नमेंट मोशन...

अध्यक्ष महोदय : तो एडजोर्नमेंट मोशन This does not call for an Adjournment Motion.

श्री मनोराम बागड़ी : अध्यक्ष महोदय : मैंने पहली दफा तो कानून को किताब दिखाई है और आप बगैर सुने....

अध्यक्ष महोदय : मैं पढ़कर आया हूँ

श्री मनोराम बागड़ी : पहली दफा मैंने गुनाह किया और वह भी सुना नहीं गया ।

DR. SUBRAMANIAM SWAMY: Sir, yesterday I have given notice of an Adjournment Motion on the renaming of the Marathwada University after Dr. Ambedkar...

MR. SPEAKER: There is no question of Adjournment Motion here.

DR. SUBRAMANIAM SWAMY: The whole Maharashtra is upset about this. The Legislature has passed a Resolution and yet the Maharashtra Government is not doing anything....

MR. SPEAKER: Not allowed.

DR. SUBRAMANIAM SWAMY: Do you mean that Parliament will not allow Dr. Ambedkar? Parliament is a creature of Dr. Ambedkar. How can you say, 'Not allowed'?

श्री रामाचतार हास्त्रो : यह बरेली का ही सवाल नहीं है....(व्यवधान)

अध्यक्ष महोदय : मैंने सुन लिया, मेरे अंडर कंसिडरेशन है।

(व्यवधान)

MR. SPEAKER: No question. Not allowed.

श्री राम लाल राहो (मिसरिख) : दिल्ली के पड़ोस के गाजियाबाद में लोक-तांत्रिक समाजवादी पार्टी के कार्यकर्त्तियों का एक प्रदर्शन और जलूस था....

MR. SPEAKER: Why should you unnecessarily raise it?... Not allowed.

(व्यवधान)

MR. SPEAKER: Under consideration...

(व्यवधान)

MR. SPEAKER: Not allowed.

(व्यवधान)

MR. SPEAKER: Nothing about it. It is a State subject. Not allowed.

(व्यवधान)

MR. SPEAKER: It is not a subject to be discussed here... Not allowed. Law and order is a State subject... Not allowed.

Mr. Gangwar.

श्री हरोश कुमार गंगवार (पीलीभीत) : मैं जानना चाहता था कि दिल्ली यूनिवर्सिटी का मामला...

अध्यक्ष महोदय : वह मेरे अंडर कंसिडरेशन है।

श्री हरोश कुमार गंगवार : बरेली में..

MR. SPEAKER: Not allowed. It is not a subject for discussion here.

SHRI NIREN GHOSH (Dum Dum): The entire North-Eastern area is neglected...*

MR. SPEAKER: Not allowed.

SHRI KRISHNA CHANDRA HALDER (Durgapur): The meeting of the Prime Ministers of India and Bangladesh will be concluding to-day. We want good relations between Indian and Bangladesh. We want that the Prime Minister should make a statement to-day or to-morrow in the House.

MR. SPEAKER: That will come later on.

SHRI KRISHNA CHANDRA HALDER: This is a very important matter.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, श्री बागड़ी के प्रिविलेज मोशन पर आपने रूलिंग दिया है। इस सम्बन्ध में श्री राज नारायण का खत भी आया है....

MR. SPEAKER: I am only concerned with the Members.

(व्यवधान)

MR. SPEAKER: I do not accept any letters on this point from others: I am only concerned with the hon. Members of this House. Hon. Members of this House are entitled to write to me on this subject.

श्री राम विलास पासवान : मैंने एक एडजर्नमेंट मोशन दिया है मंडल आयोग के सम्बन्ध में...

MR. SPEAKER: Not allowed. और तरीके से डिस्कस कीजिए। Not by an adjournment motion.

श्री राजेश कुमार सिंह (फ़िरोजाबाद) :
सेना के सीमेंट की तस्करी के सम्बन्ध में .

अध्यक्ष महोदय : कोई मोशन दीजिए । देखेंगे

श्री राजेश कुमार सिंह : मोशन दिया हुआ है ।

श्री जगपाल सिंह (हरिद्वार) : कांस्टी-
ट्यूशन के आर्टिकल 65 के अनुसार अगर
प्रेजिडेंट अनुपस्थिति या बीमारी के कारण
अपनी ड्यूटीज़ को डिसचार्ज नहीं कर
सकता, तो वाइस-प्रेजिडेंट को इमीडिएटली-
चार्ज मिलना चाहिए था ।

MR. SPEAKER : वह कल हो गया है ।
He was incapacitated, I have seen that.

श्री जगपाल सिंह : 26 तारीख को
राष्ट्रपति अमरीका गए और कल 6 तारीख
की शाम को उपराष्ट्रपति को शपथ दिलाई
गई । क्या यह इंडियन कांस्टीट्यूशन का
ब्रीच नहीं है ।

MR. SPEAKER: No, no. I have seen
that. Not allowed.

(व्यवधान)

MR. SPEAKER: I have seen that. Not
allowed. When the President becomes in-
capacitated, then it is done. When it was
announced that he had become incapaci-
tated and had to be operated, immediately
action was taken.

PROF. MADHU DANDAVATE
(Rajapur): There is some matter arising
out of the ruling that you have given
just now. You have rightly given the
ruling just now that according to the
decision of the presiding authority in
1957, if any privilege motion is to come,
then it is to come to you. In the same
light the privilege motion against me in
the Maharashtra Assembly was sent to
you. Please take the decision on this pend-
ing matter before I die.

SHRI SOMNATH CHATTERJEE
(Jadavpur): The Railway Minister yester-
day most improperly criticised the State
Government of West Bengal for not co-
operating in the Metro Railway construc-
tion. I would like him to make a statement
and let us know where they are not co-
operating.

(Interruptions)**

MR. SPEAKER: Not allowed.

श्री मनीराम बागड़ी : राष्ट्रपति के
बारे में जो प्रश्न पूछा गया है वह कांस्टी-
ट्यूशनल प्वाइन्ट है ।

MR. SPEAKER: The Constitution it-
self is very clear on it.

कांस्टीट्यूशन इस बारे में बिल्कुल
साफ है । आप बैठिए, मैं अभी आपको
बाताऊंगा ।

12.10 hrs.

INTRODUCTION OF NEW MINISTER

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): Sir, I have great pleasure in
introducing to you and, through you, to
the House, my colleague, Shrimati
Mohsina Kidwai, Minister of State in
the Ministry of Labour and Rehabilitation.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF INDIAN INSTITUTE
OF MANAGEMENT, CALCUTTA FOR 1980-81
AND STATEMENT FOR DELAY

THE MINISTER OF STATE OF THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRIMATI SHEILA KAUL): I beg
to lay on the Table:..

(1) A copy of the Annual Accounts
(Hindi and English versions) of the
Indian Institute of Management, Cal-
cutta, for the year 1980-81 together
with the Audit Report thereon.